CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

M.A. 342 of 1996. (DA No. 1324 of '95)

Present: HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA. JUDICIAL MEMBER.

U.O.I & Ors. (E. Rly)

Vrs.

B.K. Sarkar.

For applicant : Mrs. U. Sanyal, Counsel.

For opposite-

party. : Ms. B. Banerjee, Counsel.

Heard on : 26.9.97.

Ordered on : 26.9.97.

ORDER

B.C.Sarma, AM.

This M.A. has been filed with the prayer that further time be allowed to the instant applicants, who are the Union of India & Ors, of 4 months for implementation of the direction given in the Order dated 11.4.1996 passed in OA 1324 of 1995.

2. We have heard the submission of the ld. Counsel for both the parties and perused the records. We find that immediately after expirty of the said 4 months as stipulated in our Order, the applicant in the DA had filed a C.P.C bearing No. 94 of 1996, which was disposed of. In that Judgement it was held by us that the respondents shall take action in time. We had made certain observation for the conduct of the respondents. Whatever that may be, since the respondents had taken action in time, the instant application

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